



2026:DHC:5494



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

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Date of Decision: 09.07.2026

+ **BAIL APPLN. 2155/2026 & CRL.M.A. 1774/2026**

DEEPAK

.....Petitioner

Through: Mr. Ram Singh Gupta and MS. Siriya
Jaiswal, Advocates.

versus

STATE (GNCT OF DELHI)

.....Respondent

Through: Mr. Amit Ahlawat, APP for State
with SI Mohd. Naseem Khan, PS
Mayur Vihar.

CORAM: JUSTICE GIRISH KATHPALIA

JUDGMENT (ORAL)

1. The accused/applicant seeks regular bail in case FIR No. 449/2025 of PS Mayur Vihar for offence under Section 109(1) BNS.
2. Broadly speaking, allegation against the accused/applicant is that he inflicted multiple stab wounds on the complainant *de facto* and his brother.
3. It is submitted on behalf of accused/applicant that even the accused/applicant had sustained injuries caused by the complainant *de facto*



and his brother along with one more person, namely Karan. It is further submitted that the accused/applicant also lodged a complaint against the present complainant party, but no action has been taken by the IO. Further, it is submitted that since both injured persons were discharged from hospital on the same day, no purpose would be served by keeping the present accused/applicant in jail. It is also contended that the knife allegedly used by the accused/applicant has not been seized by the IO.

4. On the other hand, on instructions of IO/SI Mohd. Naseem Khan, learned APP submits that the knife could not be recovered, despite taking police custody of the accused/applicant because he had thrown away the same somewhere.

5. In response to a specific query, the IO admits that the present accused/applicant also suffered injuries and even MLC was prepared. On being called upon to show the MLC of the accused/applicant, the IO submits that the same was sent to the hospital for opinion but he did not retain a copy of the said MLC. But on being called upon to show the case diary reflecting that the MLC was sent by him for opinion, the IO submits that he has not brought the same.

6. From the above circumstances, it appears that genesis of the occurrence is being concealed by the investigating agency.



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7. Therefore, there is no reason to further deprive the accused/applicant liberty. The bail application is allowed and the accused/applicant is directed to be released on bail subject to his furnishing a personal bond in the sum of Rs.10,000/- with one surety in the like amount to the satisfaction of the trial court.
8. Copy of this order be sent to the concerned Jail Superintendent for informing the accused/applicant.
9. Nothing observed in this order shall be read to the prejudice of either side at the final stage of trial.
10. Accompanying application also stands disposed of.

**GIRISH KATHPALIA
(JUDGE)**

JULY 09, 2026/dr